

SUPREME COURT OF INDIA
RECORD OF PROCEEDINGS

IA 3-6/2009 in Petition(s) for Special Leave to Appeal (Civil) No(s).
12071-12072/2009
(From the judgement and order dated 22/04/2009 in WP No. 9158/2008
& WP No. 27695/2007 of The HIGH COURT OF A.P AT HYDERABAD)

BHANU CONSTRUCTION CO.LTD.

Petitioner(s)

VERSUS

RECOVERY OFFICER, DEBT.RECOV.TRIBUL.&ORS.

Respondent(s)

(With appln(s) for extension of time and c/delay in filing appln.
for extension of time)

Date: 10/06/2009 These Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE B. SUDERSHAN REDDY

HON'BLE MR. JUSTICE AFTAB ALAM

(VACATION BENCH)

For Petitioner(s) Mr. M.N. Krishnamani, Sr. Adv.

Mr. Bimal Roy Jad, Adv.

Mr. B.K. Khurana, Adv.

Mr. Anil Bhat, Adv.

For Respondent(s) Mr. Sridhar Potaraju, Adv.

Mr. Rajeev Nayar, Sr. Adv.

Mr. R. Chandrachud, Adv.

Mr. K.R. Sasiprabhu, Adv

Mr. B.S. Sai, Adv.

Mr. K. Rajeev, Adv.

UPON hearing counsel the Court made the following
ORDER

I.A.Nos.5 & 6

Delay condoned.

I.A.Nos.3 & 4

Time is extended as prayed for by three weeks from today. No
further extension of time under whatever circumstances.

I.As. are disposed of accordingly.

(R.K. Dhawan)

(Vinod Kulvi)

Court Master

Court Master